

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A. K. Singhal, Member

Shri A.S.Bakshi, Member

Date of Order: 20.7.2015

In the matter of

Corrigendum to order dated 3.7.2015 in Petition Nos. 92/MP/2015 and 99/MP/2015.

In the matter of

Petition seeking directions with regard to difficulties in implementing some of the directions given in the Order dated 16.2.2015 in Petition Nos. 92/MP/2014 along with I.A. Nos. 43/2014, 51/2014, 52/2014, 54/2014, 56/2014 and 59/2014, Petition Nos.376/MP/2014, Petition Nos. 382/MP/2014, Petition Nos. 393/MP/2014 and Review Petition No. 25/RP/2014.

And

In the matter of

Power Grid Corporation of India Ltd.
Saudamini, Plot No. 2, Sector 29,
Gurgaon, Haryana-122 001

...Petitioner

Vs

Kerala State Electricity Board,
Vaidyuthi Bhavanam, Pattom,
Trivandrum – 695 004, Kerala and others

..Respondents

**I.A. No. 17/2015
In Petition No. 92/MP/2015**

TRN Energy Private Limited

.....Applicant

Petition No. 99/MP/2015

with I.A. No. 11/2015

In the matter of

Petition for directions in regard to the allocation and operationalization of Long Term Open Access by Power Grid Corporation of India Limited, CTU for the applications received in the month of November, 2013.

And

In the matter of

KSK Mahanadi Power Company Limited,
8-2-293/82A, Road No. 22, Jubilee Hills,
Hyderabad-500033

.....**Petitioner**

Vs

Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Kawarai Sarai, New Delhi-110016 and others

...**Respondents**

IA No. 12/2015

In the matter of

Emco Energy Limited
New Shakti Bhawan Building No. 302,
First Floor Opposite Terminal-3 IGI Airport,
New Delhi-110037

.....**Applicant**

Corrigendum

It has come to the notice of the Commission that certain inadvertent clerical error has crept in para 45 of page 58 of the order dated 3.7.2015 which is sought to be recertified by issuing the corrigendum in exercise of power vested under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009 as amended from time to time.

Accordingly, in line 7 of page 58 of the order dated 3.7.2015, the following shall be added after the words "existing system":

"or the transmission system under execution which are likely to be available from the intended date of MTOA".

Sd/-
(A.S.Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson